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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8971/2020

RAJESHWARI

..... Petitioner

Through Mr.Nidhi Mohan Prashar, Mr.Vikrant
Kumar & Ms.Rajeshwari, Adv. with petitioner in
person.

versus

DELHI LEGALSERVICE AUTHOIRTY AND ORS

..... Respondents

Through Mr. Ashish Virmani, Adv. for R-1.
Ms.Mrinalini Sen & Ms.Kritika, Adv. for R-2.
Mr.Kawal Jeet Arora, Member Secretary, DSLSA.

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

02.08.2021

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1. The present petition seeking grant of interim compensation, in accordance with the Victim Compensation Scheme, has been filed by the petitioner who claims to be a victim of offences under Section 328, 354, 354A & 509 of IPC as also Section 67 of Information Technology Act 2000.
2. On the last date, this Court after noticing that the grounds set out by respondent no.1 and the order passed by the said respondent on 28.11.2020, rejecting the petitioner's claim were at variance, had requested Mr. Kawaljeet Arora, Member Secretary of respondent no.1 to remain present in Court.
3. Today, Mr. Arora is present in Court and submits that despite best

efforts of the respondent no.1, the petitioner was neither contactable nor were any documents from her forthcoming in support of her claim, and therefore, the respondent no.1 was justified in rejecting her claim. In response, learned counsel for the petitioner submits that the petitioner could perhaps not be contacted by respondent no.1 as the said respondent was trying to contact the petitioner through the local police, against whom the petitioner has already lodged an FIR.

4. In these circumstances, it is evident that one of the main reasons for non grant of interim compensation to the petitioner is on account of she not being contactable for which she has given due explanation, the impugned order dated 28.11.2020 is therefore, set aside. Respondent no.1 is directed to reconsider the petitioner's claim for interim compensation under the Victim Compensation Scheme within a period of one week. In case, any documents whatsoever are required from the petitioner, the same would be intimated to the learned counsel for the petitioner on her mobile no.- 9953899908. It is expected that respondent no.1 will take a holistic view of the matter, especially keeping in view the fact that the petitioner is a victim of sexual offences. Let a copy of the fresh orders to be passed by respondent no.1 be placed on record alongwith an appropriate affidavit before the next date.

5. List on 25.08.2021.

REKHA PALLI, J

AUGUST 2, 2021

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